GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 206 TO BE ANSWERED ON 21ST JULY, 2015 SUGARCANE RESERVE AREAS

206. SHRI JASVANTSINH SUMANBHAI BHABHOR: SHRI CHANDRAKANT KHAIRE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the sugarmills procure sugarcane exclusively from the areas reserved for them;
- (b) if so, the norms for delineation of the sugarcane areas;
- (c) whether the sugarcane farmers face losses due to such reservation of sugarcane areas, if so, the details thereof and the reaction of the Government thereto;
- (d) the benefits for the farmers under the said system; and
- (e) the remedial steps taken by the Government in this regard?

ANSWER

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

- (a)&(b): Yes, Madam. Barring exceptional circumstances, sugar mills are required to procure sugarcane from their respective sugarcane reservation areas only. The cane areas are generally allotted to sugar mills by Cane Commissioners of concerned State Governments based on the cane crushing capacity of the mills, potential area under sugarcane, availability of sugarcane, facilities for transportation of cane etc.
- (c): No complaint from any State regarding losses to farmers because of cane area reservation has been received.
- (d): Cane area reservation system ensures that farmers have a guarantee for disposal of their crop to a particular sugar factory for assured price.
- (e): Dr. C. Rangarajan Committee constituted to look into all the issues of deregulation of sugar sector has, interalia, recommended that the regulations regarding cane area reservation and bonding may be dispensed with by states over the long run. States have been requested to consider the recommendations for implementation as they deem fit.